

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LABHANSHI MULTITRADE  
PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Labhanshi Multitrade Private Limited
2.	Date of incorporation of corporate debtor	08 <sup>th</sup> November 2017
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity Number of Corporate Debtor	U93000MP2017PTC044465
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office Address: 206, Sonam Plaza Chitawad Road, Sajan Nagar, Indore, Madhya Pradesh, India, 452001
6.	Insolvency commencement date in respect of corporate debtor	09 <sup>th</sup> October 2025- Date of Hon'ble NCLT Order 14 <sup>th</sup> October 2025- Date of receipt of Order by IRP
7.	Estimated date of closure of insolvency resolution process	12 <sup>th</sup> April 2026 (180 days from the date of receipt of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Chaya Gupta Registration No. IBBI/IPA-002/N 00984 /2020-2021/13133
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Bima Nagar, 202, Almas Dreams Apartment, Near Anand Bazaar, Indore -452018, MP E- Mail: <a href="mailto:guptachayacs@gmail.com">guptachayacs@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 911, Apollo Premier, Near Vijay Nagar Square, Indore -452010, M.P. E- Mail: <a href="mailto:cirp.lmtpl@gmail.com">cirp.lmtpl@gmail.com</a>
11.	Last date for submission of claims	28 <sup>th</sup> October 2025 (Being 14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	<b>NA</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>NA</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Labhanshi Multitrade Private Limited on 09.10.2025 (copy of order received on 14.10.2025).

The creditors of LABHANSHI MULTITRADE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 28.10.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class(Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Thanks & Regards**



**CHAYA GUPTA**

**Interim Resolution Professional**

**LABHANSHI MULTITRADE PVT LTD**

**Registration No. IBBI/IPA-002/N 00984 /2020-2021/13133**

**AFA Valid till 30<sup>th</sup> June 2026**

**Date: 15.10.2025**

**Place: Indore**



